

BEFORE THE LD. NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO.438 OF 2018

IN THE MATTER OF:-

Arti

.....Applicant

Versus

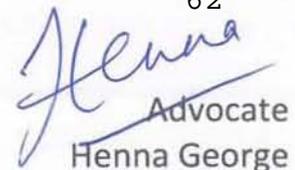
Central Ground Water Authority & Ors.

.....Respondents

INDEX

S.No.	Particulars	Page No.
1.	Short Affidavit in Reply on behalf of Respondent No. 126 (Rurban Resort) along with Affidavit.	1-9
2.	<u>Annexure R/1</u> A copy of the No Objection Certificate.	10-11
3.	<u>Annexure R/2</u> A copy of the Authorization / No Objection Certificate for extraction of groundwater.	12-39
4.	<u>Annexure R/3</u> A copy of the Payment Challans for the charges.	40-60
5.	Vakalatanama	61
6.	Proof of service	62

Through


Advocate
Henna George

C-5, Second Floor, Defence Colony
New Delhi-110024.

Email: hennageorgeadv@gmail.com

Place: New Delhi
Date: 24.04.2018

BEFORE THE LD. NATIONAL GREEN TRIBUNAL,

PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO.438 OF 2018

IN THE MATTER OF:-

ArtiApplicant

Versus

Central Ground Water Authority & Ors.Respondents

SHORT AFFIDAVIT IN REPLY ON BEHALF OF RESPONDENT No. 126

(RURBAN RESORT)

1. The aforesaid matter is pending before this Hon'ble Tribunal and the Answering Respondent is impleaded as Respondent No.126 in the aforesaid Application, (*Noticee No.94 in the Notice issued by NGT*) and seeks liberty of this Hon'ble Tribunal to file the present Short Reply. The Answering Respondent if required shall file a detailed affidavit on any other relevant point under consideration by this Hon'ble Tribunal, with liberty of this Hon'ble Tribunal.
2. The Respondent No.126 is Rurban Resort (earlier known as "*The Rurban Village*") and is owned by an LLP, namely, M/s Rurban Intercorp LLP. The present Reply is being filed through the Partner Mr. Ajai Kumar Rastogi.

3. At the outset, it is submitted that the answering Respondent has all requisite permissions for the property and is not violating any law regarding the extraction of ground water.
4. It is submitted that the answering Respondent Rurban Resort is located at Khasra No.162, 159 A&B, 160 & 449, Village Badka Arifpur, Upper Ganga Canal Road, Muradnagar (hereinafter called '*the property/the area*' respectively).
5. It is submitted that the location of the Resort at Village Badka Arifpur does not fall within the "Municipality of Ghaziabad" (GDA) that is to say it is located well outside the municipal area.
6. It is further submitted that the location of the answering Respondent at Village Badka Arifpur does not fall in the notified or eco-sensitive areas with low ground water. As is evident from the Annexures in the Application itself, that the area at Village Bakda Arifpur wherein the area of Resort of the answering Respondent is located is neither covered in nor mentioned in the Hydrological Reports of CGWA, 2011 and 2013, which is *Annexure-1* to the aforesaid Application.
7. Further, the location of the answering Respondent Resort at Village Badka Arifpur or its area is also not covered as eco-sensitive areas as mentioned in the Report of U.P. Ground Water Department, which is annexed as *Annexure-3* to the Application.

8. Further, it is submitted that the answering Respondent took No Objection Certificate (NOC) for groundwater extraction from Central Government Water Authority (hereinafter referred to as "CGWA"), Ministry of Water Resources, River Development and Ganga Rejuvenation, Government of India. A copy of the No Objection Certificate is annexed hereto and marked as **Annexure R/1**.
9. The answering Respondent was informed that the competent authority is now U.P. Ground Water Authority and consequently, the Applicant took permission for its tube-wells for extraction of water from Ground Water Department, Namami Ganga & Rural Water Supply Department, Ministry of Jal Shakti, Government of Uttar Pradesh. A copy of the Authorization / No Objection Certificate for extraction of groundwater is annexed hereto and marked as **Annexure R/2**.
10. It is further submitted that the answering Respondent has paid the appropriate charges and fees and the said permission is valid from 18.10.2021 to 17.10.2026. A copy of the Payment Challans for the charges is annexed hereto and marked as **Annexure R/3**.
11. It is further submitted that the groundwater level in the area of the answering Respondent Project is not depleted.
12. More specifically, it is reiterated that the answering Respondent Project situated in the aforesaid address in Village Badka Arifpur is

not located within the Municipal Corporation area of District Ghaziabad and is not a notified as ground water depleted area by Groundwater Authority. It does not fall within the notified over-exploited ground water area of Ghaziabad.

13. It is further submitted that the Resort of the answering Respondent has obtained appropriate permission and is operating as per law. It has appropriate permission/s to operate as a Resort, has necessary clearances, example from the Fire Department. The Resort of the answering Respondent is legitimate and is not causing air, water or sound pollution.
14. The Resort of the answering Respondent has also installed appropriate Rain Water Harvesting System.
15. It is submitted that the answering Respondent had also sought permission from CGWA, Delhi and subsequently on being informed that the competent authority is Ground Water Department, Ministry of Jal Shakti, Government of Uttar Pradesh, had sought the appropriate authorization and no objection from the said Department.
16. It is further submitted that the area at Village Badka Arifpur wherein the Resort of the answering Respondent is located is well supplied with the drinking and irrigation water and there is no shortage of water in the said area. It is reiterated that the area wherein the Resort of the answering Respondent is not included

in the Report of U.P. Ground Water Department, 2016-17, which is *Annexure-3* of the Application.

17. It is further submitted that the Resort of the answering Respondent has appropriate Effluent Treatment Plant and the sewage water is consumed in the greenery/park of the Resort. It is denied that the answering Respondent Resort is discharging any untreated effluent under the Cement, RCC slabs. It is further submitted that the Resort of the answering Respondent is not ignoring any pollution standard, there is no unlawful noise pollution and in any case, it has permissions under the fire and life safety norms as well as the construction is as per sanctioned map layouts. The construction, design is as per the sanctioned layout plan and the depth of the ground as well as height and ventilation of the building is as per appropriate norms, law and sanctions.
18. It is further submitted that the Application against the answering Respondent is malafide and the Applicant has named the answering Respondent without any due diligence or verification of facts. Be as it may, it is submitted that the answering Respondent, who is impleaded as Respondent No.126 to the aforesaid Application (*Noticee No.94 in the Notice issued by NGT*) be dropped from the present proceeding as the aforesaid Application qua the answering Respondent is not maintainable and is incorrect on facts and law.

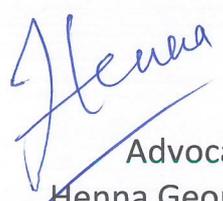
For RURBAN INTERCORP LLP

Auth. Signatory/Partner

RESPONDENT NO.126

Rurban Resort (formerly known as "the Rurban Village")
Rurban Intercop LLP,
Authorized representative
Mr. Ajai Kumar Rastogi

Through



Advocate

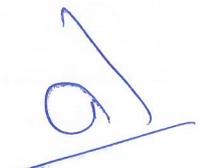
Henna George

C-5, Second Floor, Defence Colony
New Delhi-110024.

Email: hennageorgeadv@gmail.com

VERIFICATION:-

Verified at New Delhi on this 24 day of September, 2022. That the contents of this Short Reply are true and correct to the best of my knowledge and based on the relevant records. No part of it is false and nothing material has been concealed therefrom.


DEPONENT

7

BEFORE THE LD. NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO.438 OF 2018

IN THE MATTER OF:-

Arti

.....Applicant

Versus

Central Ground Water Authority & Ors.

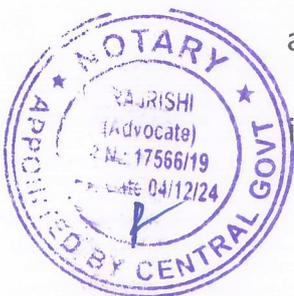
.....Respondents

Affidavit

I, Ajai Kumar Rastogi, S/o Shri Late Bhupendra Kumar, aged about 62 years, R/o C-292, 2nd Floor, Defence Colony, New Delhi-110024 do hereby solemnly affirm declare as under:-

1. That I am the Partner of Respondent No.126 in the above noted matter and I am fully conversant with the facts and circumstances of the present case, as such competent to swear the present Affidavit.

2. I say that I have read and understood the contents of the accompanying Short Reply, which has been drafted under my instructions and say that the contents of the same are true and



correct to my knowledge and records maintained by Respondent No.126.

3. I say that no part of this Affidavit is false and nothing has been concealed therefrom.
4. I say that the annexures, if any, annexed along with accompanying reply are either true copies of their originals or are true printouts.
5. I am advised to state that the conditions of Section 65B of the Indian Evidence Act, 1872 are complied with in filing the accompanying short reply which consists of printouts. I state that no manipulations have been done in the same.
6. I state that I have taken printout of the relevant page and information from the World Wide Web (Internet) as downloaded by me on my computer system. I state that printout(s) were taken using a computer, which was operating properly and under my lawful control. I state that the said computer is being regularly used to send e-mails and electronic communication in the ordinary course of its use.



[Signature]
DEPONENT

VERIFICATION:

I, the above named deponent, do hereby verify that the contents of my aforesaid affidavit are true and correct to my knowledge and records maintained by answering Respondent , no part thereof is false and nothing material has been concealed therefrom.

Verified at New Delhi on this the 24 day of September, 2022.

[Signature]
DEPONENT

[Signature]
IDENTIFIED BY
(HENTUAGORGE ADV)



ATTESTED

Notary Public, Delhi *[Signature]*

24 SEP 2022



10

भारत सरकार
केन्द्रीय भूमि जल प्राधिकरण
जल संसाधन, नदी विकास
और गंगा संरक्षण मन्त्रालय
Government of India
Central Ground Water Authority
Ministry of Water Resources,
River Development & Ganga Rejuvenation

NO OBJECTION CERTIFICATE (NOC) FOR GROUND WATER ABSTRACTION

Project Name:	M/s Rurban Intercorp LLP		
Project Address:	Gang Nahar		
Village:	Baraka Arifpur	Block:	Muradnagar
District:	Ghaziabad	State:	Uttar Pradesh
Pin Code:			
Communication Address:	FF - 01 TDI Center, Jasola Distric Center, Jasola, District - South, Delhi - 110025		
Address of CGWB Regional Office :	Regional Director, Central Ground Water Board, Northern Region, Bhujal Bhawan, Sector - B, Sitapur Road Yojana, Ram Ram Chauraha, Lucknow, Uttar Pradesh - 226021		

1. NOC No.:	CGWA/NOC/INF/ORIG/2019/5142									
2. Application No.:	21-4/5456/UP/INF/2018			3. Category:	Infrastructure					
4. Project Status:	Existing Project			5. NOC Type:	New					
6. Valid from:	08/04/2019			7. Valid up to:	07/04/2021					
8. Ground Water Abstraction Permitted:										
Fresh Water		Saline Water		Dewatering		Total				
m ³ /day	m ³ /year	m ³ /day	m ³ /year	m ³ /day	m ³ /year	m ³ /day	m ³ /year			
132	39600					132	39600			
9. Details of ground water abstraction /Dewatering structures										
Total Existing No.:7					Total Proposed No.:0					
	DW	DCB	BW	TW	MP	DW	DCB	BW	TW	MP
Abstraction Structure*	0	0	0	7	0	0	0	0	0	0
*DW- Dug Well; DCB-Dug-cum-Bore Well; BW-Bore Well; TW-Tube Well; MP-Mine Pit										
10. Quantum of ground water recharge(m ³ /year):	11285									
11. Number of Piezometers(Observation wells) to be constructed/ monitored & Monitoring mechanism	No. of Piezometers		Monitoring Mechanism							
			Manual	DWLR**	DWLR With Telemetry					
**DWLR - Digital Water Level Recorder	1		0	1	0					

(Compliance Conditions given overleaf)

Digitally signed by
NANDAKUMARAN P
Date: 2019.04.11 18:01:57 +05'30'

Member (CGWA)

18/11, Jamnagar House, Mansingh Road, New Delhi-110011

Phone: (011) 23383561 Fax: 23382051, 23386743

Website: cgwa-noc.gov.in

स्वच्छ सुरक्षित जल - खुशहाल कल
CONSERVE WATER - SAVE LIFE

Validity of this NOC shall be subject to compliance of the following mandatory conditions:

1. No additional ground water abstraction and/or de-watering structures shall be constructed for this purpose without prior approval of the Central Ground Water Authority (CGWA).
2. The proponent shall seek prior permission from CGWA for any increase in quantum of groundwater abstraction (more than that permitted in NOC for specific period).
3. All ground water abstraction/ de-watering structures shall be fitted/continue to be fitted with digital water flow meters by the firm at its own cost. Daily ground water abstraction data shall be monitored / continue to be monitored (in case of renewal) by the firm and recorded in a log book. Details of month-wise ground water abstraction shall be submitted to the Regional Director, CGWB on annual basis.
4. In case the ground water abstraction is more than 10 m³/day, monthly water level monitoring data shall be maintained and submitted annually to the Regional Office of CGWB. Wherever groundwater withdrawal is more than 500 m³/day, the firm shall install telemetry system in one of the piezometers and share USER ID and password of the telemetry system with the Regional Director, CGWB.
5. In case ground water abstraction is more than 10 m³/day, ground water quality shall be monitored once in a year (during pre- monsoon period) and the report submitted to the Regional Director, CGWB.
6. Ground water augmentation measures, as stipulated in the NOC, shall be implemented (in new cases) / continue to be maintained (in case of renewal) in consultation with the Regional Director, CGWB.
7. Proof of recharge/ water harvesting (photographs of structures constructed) shall be submitted to the Regional Director, CGWB. The firm shall also undertake periodic maintenance of recharge structures at its own cost.
8. The firm shall optimize water use through recycling/ reuse of waste water after proper treatment.
9. The project proponent shall take all necessary measures to prevent contamination of ground water in the premises, failing which the firm shall be responsible for any consequences arising thereupon.
10. In case of industries likely to contaminate the ground water, no recharge measures shall be taken up by the firm inside the plant premises. The runoff generated from the rooftop shall be stored and put to beneficial use by the firm.
11. Wherever the NOC is for abstraction of saline water and the existing wells (s) is /are yielding fresh water, the same shall be sealed and new tubewell(s) tapping saline water zone shall be constructed within 3 months of the issuance of NOC. The firm shall also ensure safe disposal of saline residue, if any.
12. In case of mining projects, additional key wells shall be established in consultation with the Regional Director, CGWB for ground water level monitoring four (4) times a year (January, May, August and November) in core as well as buffer zones of the mine.
13. Unexpected variations in inflow of ground water into the mine pit, if any, shall be reported to the Regional Director, Central Ground Water Board.
14. The firm shall report compliance of the NOC conditions online in the website (www.cgwa-noc.gov.in) within one year from the date of issue of this NOC.
15. This NOC is subject to prevailing Central/ State Government rules/ laws/ norms or Court orders related to construction of tube well/ ground water abstraction structure/ recharge or conservation structure/discharge of effluents or any such matter as applicable.
16. This NOC does not absolve the proponents of their obligation/ requirement to obtain other statutory and administrative clearances from appropriate authorities.
17. The issue of this NOC does not imply that other statutory/ administrative clearances shall be granted to the project by the concerned authorities. Such authorities would consider the project on merits and take decisions independently of the NOC.
18. This NOC is being issued without any prejudice to the directions of the Hon'ble NGT/ court orders in cases related to ground water or any other related matters.
19. Application for renewal can be submitted online from 90 days before the expiry of NOC. Application for renewal of expired NOCs shall not be entertained and subsequent ground water withdrawal, if any, shall be illegal & liable for legal action as per provisions of Environment Protection Act (EPA), 1986.

(Non-compliance of the conditions mentioned above is likely to result in the cancellation of NOC and legal action against the proponent.)



GROUND WATER DEPARTMENT
(Namami Gange & Rural Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

ANNEXURE- R/2
12

Form 8 (C)

[See Rule 8(1)]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW / EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: NOC025739

VALID FROM 18/10/2021 TO 17/10/2026

{UIS10(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019}

Registration No.: 202108000277

Name of the Owner	AJAY KUMAR RASTOGI	Company Name कंपनी का नाम	Rurban Intercorp LLP
Designation पद	Consultant	Authorization Letter प्राधिकार पत्र	Download
Company Address कंपनी का पता	Village Arifpur Barka, Upper Ganga Canal Road, Gan	Application Form Serial No.	GZBD0821NBU0003
Address of the Applicant	Khasra No-449 village Arifpur Badka, Uper Ganga Canal , Muradnagar	Specimen Signature	
Date of Submission	10/08/2021		
Location Particulars			
District	Ghaziabad	Block	MURADNAGAR
Plot No./Khasra No.	Village Arifpur Barka, Upper Ganga Canal	Municipality/Corporation	No
Ward No./Holding No.			N/A
Particular of the Existing Well and Pumping Device			
Date of Construction/Sinking of the Well	13/03/2018		

Type of Well	Tube Well/Boring	Depth of the Well (In meter)	100.00
Purpose of well	Bulk User	Assembly Size(For Tube Well)	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	H.P. of the Pump	1.00
Operational Device	Electric Motor	Rate of Withdrawal (m ³ /hr.)	2.00
Date of Energization (In Case of Electric Pump)			13/03/2018
Maximum Allowable Rate of Withdrawal (m ³ /hr.):	2.00	Maximum Allowable Running Hours Per Day:	3.00
Maximum Allowable Annual Extraction of Ground Water:			1800

This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (2) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for Running Hours per day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.

GENERAL CONDITIONS:

- In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization
- For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters
- The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands
- In case of any change of ownership of the existing well, fresh registration has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration
- In case, any of the particulars / information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
- The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis
- **Guidelines for Installation of Piezometers and their Monitoring**

Piezometer is a borewell /tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing when ever needed. General guidelines for installation of piezometers are as follows:

- The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".

- o The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- o No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No.of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

14

- o The measuring frequency should be monthly and accuracy of measurement should be up to cm, the reported measurement should be given in meter upto two decimal.
 - o For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
 - o The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
 - o All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
 - o The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
 - o A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
 - o Any other site specific requirement regarding safety and access for measurement may be taken care of.
- Any other condition(s) that may be imposed by the concerned Authority.
 - In case, any of the particulars / information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
 -
 - **SPECIFIC CONDITIONS:**
 - **(A) For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
 - i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
 - ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
 - iii) All industries abstracting ground water in excess of 100 m³/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC) certified auditors and submit audit reports within three months of completion of the same to Ground Water Department Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
 - iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m³ /day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
 - v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
 - vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
 - vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
 -
 - **(B) Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
 - i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
 - ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m³ /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc

11/15/21, 8:20 PM

Date :15/11/2021

Place:Ghaziabad

15

This certificate is electronically generated and does not require digital signature



GROUND WATER DEPARTMENT
 (Namami Gange & Rural Water Supply Department)
 Ministry of Jal Shakti
 Government of Uttar Pradesh

16

Form 8 (C)

[See Rule 8(1)]

**AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW / EXISTING WELL FOR INDUSTRIAL/
 COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER**

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: NOC028197

VALID FROM 18/10/2021 TO 17/10/2026

{UIS10(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019}

Registration No.: 202108000278

Name of the Owner	AJAY KUMAR RASTOGI	Company Name कंपनी का नाम	Rurban Intercorp LLP
Designation पद	Consultant	Authorization Letter प्राधिकार पत्र	Download
Company Address कंपनी का पता	Village Arifpur Barka, Upper Ganga Canal Road, Gan	Application Form Serial No.	GZBD0821NBU0004
Address of the Applicant	Khasra No-449 village Arifpur Badka, Uper Ganga Canal , Muradnagar	Specimen Signature	
Date of Submission	10/08/2021		
Location Particulars			
District	Ghaziabad	Block	MURADNAGAR
Plot No./Khasra No.	Village Arifpur Barka, Upper Ganga Canal	Municipality/Corporation	No
Ward No./Holding No.			N/A
Particular of the Existing Well and Pumping Device			
Date of Construction/Sinking of the Well	13/03/2018		

17

Type of Well	Tube Well/Boring	Depth of the Well (In meter)	18.00
Purpose of well	Bulk User	Assembly Size(For Tube Well)	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	H.P. of the Pump	1.00
Operational Device	Electric Motor	Rate of Withdrawal (m ³ /hr.)	2.00
Date of Energization (In Case of Electric Pump)		13/03/2018	
Maximum Allowable Rate of Withdrawal (m ³ /hr.):	2.00	Maximum Allowable Running Hours Per Day:	4.00
Maximum Allowable Annual Extraction of Ground Water:			2400

This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (2) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for Running Hours per day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.

GENERAL CONDITIONS:

- In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization
- For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters
- The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands
- In case of any change of ownership of the existing well, fresh registration has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration
- In case, any of the particulars / information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage , this registration is liable for cancellation.
- The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis
- **Guidelines for Installation of Piezometers and their Monitoring**

Piezometer is a borewell /tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing when ever needed. General guidelines for installation of piezometers are as follows:

- The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".

- o The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- o No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No.of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

18

- o The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter upto two decimal.
 - o For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
 - o The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
 - o All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
 - o The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
 - o A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
 - o Any other site specific requirement regarding safety and access for measurement may be taken care of.
- Any other condition(s) that may be imposed by the concerned Authority.
 - In case, any of the particulars I information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
 -
 - **SPECIFIC CONDITIONS:**
 - **(A) For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
 - o i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
 - o ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
 - o iii) All industries abstracting ground water in excess of 100 m³/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC) certified auditors and submit audit reports within three months of completion of the same to Ground Water Department Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
 - o iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m³ /day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
 - o v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
 - o vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
 - o vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
 -
 - **(B) Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
 - o i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
 - o ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m³ /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc

11/15/21, 8:21 PM

Date :15/11/2021

Place:Ghaziabad

19

This certificate is electronically generated and does not require digital signature



GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)

Ministry of Jal Shakti

Government of Uttar Pradesh

20

Form 8 (C)

[See Rule 8(1)]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW / EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: NOC021719

VALID FROM 18/10/2021 TO 17/10/2026

{UIS10(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019}

Registration No.: 202108000350

Name of the Owner	AJAY KUMAR RASTOGI	Company Name कंपनी का नाम	Rurban Intercorp LLP
Designation पद	Consultant	Authorization Letter प्राधिकार पत्र	Download
Company Address कंपनी का पता	Village Arifpur Barka, Upper Ganga Canal Road, Gan	Application Form Serial No.	GZBD0821NBU0005
Address of the Applicant	Khasra No-449 village Arifpur Badka, Uper Ganga Canal , Muradnagar	Specimen Signature	
Date of Submission	11/08/2021		
Location Particulars			
District	Ghaziabad	Block	MURADNAGAR
Plot No./Khasra No.	Village Arifpur Barka, Upper Ganga Canal	Municipality/Corporation	No
Ward No./Holding No.			N/A
Particular of the Existing Well and Pumping Device			
Date of Construction/Sinking of the Well	13/03/2018		

Type of Well	Tube Well/Boring	Depth of the Well (In meter)	18.00
Purpose of well	Bulk User	Assembly Size(For Tube Well)	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	H.P. of the Pump	1.00
Operational Device	Electric Motor	Rate of Withdrawal (m ³ /hr.)	2.00
Date of Energization (In Case of Electric Pump)		13/03/2018	
Maximum Allowable Rate of Withdrawal (m ³ /hr.):	2.00	Maximum Allowable Running Hours Per Day:	3.00
Maximum Allowable Annual Extraction of Ground Water:			1800

21

This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (2) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for Running Hours per day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.

GENERAL CONDITIONS:

- In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization
- For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters
- The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands
- In case of any change of ownership of the existing well, fresh registration has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration
- In case, any of the particulars / information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage , this registration is liable for cancellation.
- The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis
- **Guidelines for Installation of Piezometers and their Monitoring**

Piezometer is a borewell /tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing when ever needed. General guidelines for installation of piezometers are as follows:

- The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".

- o The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- o No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No. of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

22

- o The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter upto two decimal.
 - o For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
 - o The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
 - o All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
 - o The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
 - o A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
 - o Any other site specific requirement regarding safety and access for measurement may be taken care of.
- Any other condition(s) that may be imposed by the concerned Authority.
 - In case, any of the particulars I information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
 -
 - **SPECIFIC CONDITIONS:**
 - **(A) For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
 - o i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
 - o ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
 - o iii) All industries abstracting ground water in excess of 100 m³/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC) certified auditors and submit audit reports within three months of completion of the same to Ground Water Department Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
 - o iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m³ /day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
 - o v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
 - o vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
 - o vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
 -
 - **(B) Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
 - o i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
 - o ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m³ /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc

11/15/21, 8:22 PM

Date :15/11/2021

Place:Ghaziabad

23

This certificate is electronically generated and does not require digital signature



GROUND WATER DEPARTMENT
(Namami Gange & Rural Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

24

Form 8 (C)
[See Rule 8(1)]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW / EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: NOC024110

VALID FROM 18/10/2021 TO 17/10/2026

{UIS10(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019}

Registration No.: 202108000352

Name of the Owner	AJAY KUMAR RASTOGI	Company Name कंपनी का नाम	Rurban Intercorp LLP
Designation पद	Consultant	Authorization Letter प्राधिकार पत्र	Download
Company Address कंपनी का पता	Village Arifpur Barka, Upper Ganga Canal Road, Gan	Application Form Serial No.	GZBD0821NBU0006
Address of the Applicant	Khasra No-449 village Arifpur Badka, Uper Ganga Canal , Muradnagar	Specimen Signature	
Date of Submission	11/08/2021		
Location Particulars			
District	Ghaziabad	Block	MURADNAGAR
Plot No./Khasra No.	Village Arifpur Barka, Upper Ganga Canal	Municipality/Corporation	N/A
Ward No./Holding No.			N/A
Particular of the Existing Well and Pumping Device			
Date of Construction/Sinking of the Well	13/03/2018		

Type of Well	Tube Well/Boring	Depth of the Well (In meter)	18.00
Purpose of well	Bulk User	Assembly Size(For Tube Well)	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	H.P. of the Pump	1.00
Operational Device	Electric Motor	Rate of Withdrawal (m³/hr.)	2.00
Date of Energization (In Case of Electric Pump)			13/03/2018
Maximum Allowable Rate of Withdrawal (m³/hr.):	2.00	Maximum Allowable Running Hours Per Day:	4.00
Maximum Allowable Annual Extraction of Ground Water:			2400

This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (2) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for Running Hours per day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.

GENERAL CONDITIONS:

- In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization
- For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters
- The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands
- In case of any change of ownership of the existing well, fresh registration has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration
- In case, any of the particulars I information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage , this registration is liable for cancellation.
- The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis
- **Guidelines for Installation of Piezometers and their Monitoring**

Piezometer is a borewell /tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing when ever needed. General guidelines for installation of piezometers are as follows:

- The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".

- The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No.of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm, the reported measurement should be given in meter upto two decimal.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- Any other site specific requirement regarding safety and access for measurement may be taken care of.
- Any other condition(s) that may be imposed by the concerned Authority.
- In case, any of the particulars / information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.

• **SPECIFIC CONDITIONS:**

- **(A) For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
 - i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
 - ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
 - iii) All industries abstracting ground water in excess of 100 m³/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC) certified auditors and submit audit reports within three months of completion of the same to Ground Water Department Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
 - iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m³ /day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
 - v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
 - vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
 - vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
- **(B) Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
 - i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
 - ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m³ /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc

11/15/21, 8:22 PM

Date :15/11/2021

Place:Ghaziabad

27

This certificate is electronically generated and does not require digital signature



GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)

Ministry of Jal Shakti

Government of Uttar Pradesh

28

Form 8 (C)

[See Rule 8(1)]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW / EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: NOC040853

VALID FROM 18/10/2021 TO 17/10/2026

{UIS10(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019}

Registration No.: 202108000354

Name of the Owner	AJAY KUMAR RASTOGI	Company Name कंपनी का नाम	Rurban Intercorp LLP
Designation पद	Consultant	Authorization Letter प्राधिकार पत्र	Download
Company Address कंपनी का पता	Village Arifpur Barka, Upper Ganga Canal Road, Gan	Application Form Serial No.	GZBD0821NBU0007
Address of the Applicant	Khasra No-449 village Arifpur Badka, Uper Ganga Canal , Muradnagar	Specimen Signature	
Date of Submission	11/08/2021		
Location Particulars			
District	Ghaziabad	Block	MURADNAGAR
Plot No./Khasra No.	Village Arifpur Barka, Upper Ganga Canal	Municipality/Corporation	No
Ward No./Holding No.			N/A
Particular of the Existing Well and Pumping Device			
Date of Construction/Sinking of the Well	13/03/2018		

Type of Well	Tube Well/Boring	Depth of the Well (In meter)	18.00
Purpose of well	Bulk User	Assembly Size(For Tube Well)	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	H.P. of the Pump	1.00
Operational Device	Electric Motor	Rate of Withdrawal (m ³ /hr.)	2.00
Date of Energization (In Case of Electric Pump)			13/03/2018
Maximum Allowable Rate of Withdrawal (m ³ /hr.):	2.00	Maximum Allowable Running Hours Per Day:	3.00
Maximum Allowable Annual Extraction of Ground Water:			1800

This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (2) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for Running Hours per day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.

GENERAL CONDITIONS:

- In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization
- For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters
- The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands
- In case of any change of ownership of the existing well, fresh registration has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration
- In case, any of the particulars / information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage , this registration is liable for cancellation.
- The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis
- **Guidelines for Installation of Piezometers and their Monitoring**

Piezometer is a borewell /tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing when ever needed. General guidelines for installation of piezometers are as follows:

- The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".

- o The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- o No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No.of piezometers required	Monitiring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

30

- o The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter upto two decimal.
 - o For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
 - o The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
 - o All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
 - o The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
 - o A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
 - o Any other site specific requirement regarding safety and access for measurement may be taken care of.
- Any other condition(s) that may be imposed by the concerned Authority.
 - In case, any of the particulars I information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
-
- **SPECIFIC CONDITIONS:**
 - **(A) For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
 - i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
 - ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
 - iii) All industries abstracting ground water in excess of 100 m³/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC) certified auditors and submit audit reports within three months of completion of the same to Ground Water Department Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
 - iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m³ /day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
 - v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
 - vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
 - vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
 - **(B) Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
 - i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
 - ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m³ /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc

11/15/21, 8:23 PM

Date :15/11/2021

Place:Ghaziabad

31

This certificate is electronically generated and does not require digital signature



GROUND WATER DEPARTMENT
(Namami Gange & Rural Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

32

Form 8 (C)

[See Rule 8(1)]

**AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW / EXISTING WELL FOR INDUSTRIAL/
COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER**

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: NOC027497

VALID FROM 18/10/2021 TO 17/10/2026

{UIS10(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019}

Registration No.: 202108000355

Name of the Owner	AJAY KUMAR RASTOGI	Company Name कंपनी का नाम	Rurban Intercorp LLP
Designation पद	Consultant	Authorization Letter प्राधिकार पत्र	Download
Company Address कंपनी का पता	Village Arifpur Barka, Upper Ganga Canal Road, Gan	Application Form Serial No.	GZBD0821NBU0008
Address of the Applicant	Khasra No-449 village Arifpur Badka, Uper Ganga Canal , Muradnagar	Specimen Signature	
Date of Submission	11/08/2021		
Location Particulars			
District	Ghaziabad	Block	MURADNAGAR
Plot No./Khasra No.	Village Arifpur Barka, Upper Ganga Canal	Municipality/Corporation	No
Ward No./Holding No.			N/A
Particular of the Existing Well and Pumping Device			
Date of Construction/Sinking of the Well	13/03/2018		

Type of Well	Tube Well/Boring	Depth of the Well (In meter)	18.00
Purpose of well	Bulk User	Assembly Size(For Tube Well)	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	H.P. of the Pump	1.00
Operational Device	Electric Motor	Rate of Withdrawal (m ³ /hr.)	2.00
Date of Energization (In Case of Electric Pump)		13/03/2018	
Maximum Allowable Rate of Withdrawal (m ³ /hr.):	2.00	Maximum Allowable Running Hours Per Day:	3.00
Maximum Allowable Annual Extraction of Ground Water:			1800

33

This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (2) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for Running Hours per day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.

GENERAL CONDITIONS:

- In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization
- For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters
- The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands
- In case of any change of ownership of the existing well, fresh registration has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration
- In case, any of the particulars I information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage , this registration is liable for cancellation.
- The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis
- **Guidelines for Installation of Piezometers and their Monitoring**

Piezometer is a borewell /tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing when ever needed. General guidelines for installation of piezometers are as follows:

- The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".

- o The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- o No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No. of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

34

- o The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter upto two decimal.
 - o For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
 - o The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
 - o All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
 - o The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
 - o A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
 - o Any other site specific requirement regarding safety and access for measurement may be taken care of.
- Any other condition(s) that may be imposed by the concerned Authority.
 - In case, any of the particulars information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.

• **SPECIFIC CONDITIONS:**

- **(A) For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
 - i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
 - ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
 - iii) All industries abstracting ground water in excess of 100 m³/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC) certified auditors and submit audit reports within three months of completion of the same to Ground Water Department Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
 - iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m³ /day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
 - v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
 - vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
 - vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
- **(B) Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
 - i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
 - ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m³ /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc

11/15/21, 8:23 PM

Date :15/11/2021

Place:Ghaziabad

35

This certificate is electronically generated and does not require digital signature



GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)

Ministry of Jal Shakti

Government of Uttar Pradesh

36

Form 8 (C)

[See Rule 8(1)]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW / EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: NOC044373

VALID FROM 18/10/2021 TO 17/10/2026

{UIS10(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019}

Registration No.: 202108000358

Name of the Owner	AJAY KUMAR RASTOGI	Company Name कंपनी का नाम	Rurban InterCorp LLP
Designation पद	Consultant	Authorization Letter प्राधिकार पत्र	Download
Company Address कंपनी का पता	Village Arifpur Barka, Upper Ganga Canal Road, Gan	Application Form Serial No.	GZBD0821NBU0009
Address of the Applicant	Khasra No-449 village Arifpur Badka, Uper Ganga Canal , Muradnagar	Specimen Signature	
Date of Submission	11/08/2021		
Location Particulars			
District	Ghaziabad	Block	MURADNAGAR
Plot No./Khasra No.	Village Arifpur Barka, Upper Ganga Canal	Municipality/Corporation	No
Ward No./Holding No.			N/A
Particular of the Existing Well and Pumping Device			
Date of Construction/Sinking of the Well	13/03/2018		

Type of Well	Tube Well/Boring	Depth of the Well (In meter)	36.00
Purpose of well	Bulk User	Assembly Size(For Tube Well)	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	H.P. of the Pump	7.50
Operational Device	Electric Motor	Rate of Withdrawal (m ³ /hr.)	16.00
Date of Energization (In Case of Electric Pump)		13/03/2018	
Maximum Allowable Rate of Withdrawal (m ³ /hr.):	16.00	Maximum Allowable Running Hours Per Day:	3.00
Maximum Allowable Annual Extraction of Ground Water:			14400

37

This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (2) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for Running Hours per day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.

GENERAL CONDITIONS:

- In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization
- For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters
- The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands
- In case of any change of ownership of the existing well, fresh registration has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration
- In case, any of the particulars | information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage , this registration is liable for cancellation.
- The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis
- **Guidelines for Installation of Piezometers and their Monitoring**

Piezometer is a borewell /tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing when ever needed. General guidelines for installation of piezometers are as follows:

- The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".

- o The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- o No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No.of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

38

- o The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter upto two decimal.
- o For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- o The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- o All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- o The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- o A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- o Any other site specific requirement regarding safety and access for measurement may be taken care of.
- Any other condition(s) that may be imposed by the concerned Authority.
- In case, any of the particulars I information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.

• **SPECIFIC CONDITIONS:**

- **(A) For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
 - i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
 - ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
 - iii) All industries abstracting ground water in excess of 100 m³/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC) certified auditors and submit audit reports within three months of completion of the same to Ground Water Department Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
 - iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m³ /day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
 - v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
 - vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
 - vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
- **(B) Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
 - i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
 - ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m³ /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc

11/15/21, 8:24 PM

Date :15/11/2021

Place:Ghaziabad

39

This certificate is electronically generated and does not require digital signature

ANNEXURE R/3

40

Borewell 1

Nivesh Mitra
Single Window Portal (Govt. of Uttar Pradesh)
Online Payment System for Application Fee

Payment Reference ID	MPPI6210012514161743
Payment ID	MPPI6210012514161743
App No.	MPPI6210012514161743
App Name	JACB10410200000000000000
Fee Amount	₹ 5000

Online Payment through Post-Payment Gateway (Banking) | Online Payment through e-Choupatti (RTGS/NFTS)

Payment Successful

Done!

Your transaction is successful
Bank Transaction Number: JACB10410200000000000000
The details will be submitted on the website (Govt. of Uttar Pradesh) JACB10410200000000000000

Nivesh Mitra
Single Window Portal (Govt. of Uttar Pradesh)
Online Payment System for Application Fee

Transaction Details	MPPI6210012514161743
Payment Reference ID	MPPI6210012514161743
Payment ID	MPPI6210012514161743
App No.	MPPI6210012514161743
App Name	JACB10410200000000000000
Transaction Amount	5000.00
Transaction Date	2023/08/11 14:00:00
Transaction Status	PAID
Transaction Type	Online Payment

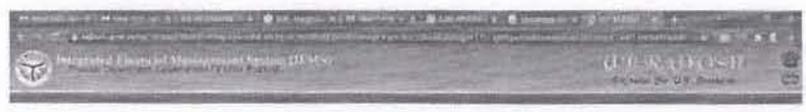
41

Transaction Details :

Payment Reference No./ Order No. :	UP01521081514161743
Status :	success
Payment From :	Yes Bank
Payment Mode :	NetBanking
Transaction Amount :	5000.00
Transaction ID :	1530121415
Transaction Date and Time :	2021-08-15 14:17:10
Entrepreneur ID :	UPSWP210337956
Unit ID :	UPSWP21033795601

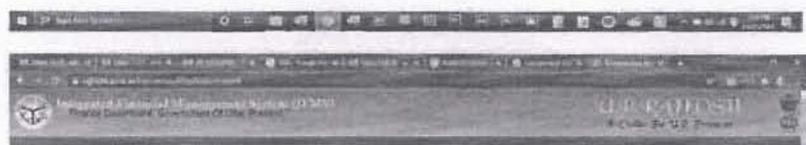
42

UPSWP21033795607



Welcome to [login.up.nic.in](#). Your session ID: [897200285](#) (Information has been saved. Click 'Next' to proceed)

[Next](#)



Continuation of E-Payment

User Name:

Desktop Name:

Client Name:

Client Code:

Address:

Approved Bill:

On Paid:

Equated:

Amount EMBN:

Note: Serial No (Serial of the bill):

[Proceed With Net Payment](#)



SBI

Payment done successfully on 25-08-2021 02:36 IST

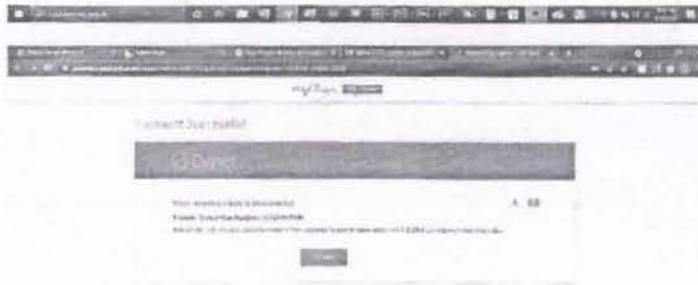
Payment Order	14/08/2021
IFMS Reference Number	897200285
Payment Reference Number	10000
Amount	INR 52000.00
Account Name	City State National Corporation Public Provident Fund
City	Coimbatore
Date-Time	25-08-2021 02:36

© 2021 State Bank of India. All rights reserved. For more information, please visit [www.sbi.co.in](#)



43

Borewell 2



44

[Print](#)

Transaction Details :

Payment Reference No./ Order No. :	UP01521081621554388
Status :	success
Payment From :	Yes Bank
Payment Mode :	NetBanking
Transaction Amount :	5000.00
Transaction ID :	1531635951
Transaction Date and Time :	2021-08-16 21:56:28
Entrepreneur ID :	UPSWP210337956
Unit ID :	UPSWP21033795602

[Proceed to Next Action](#)

45

UPSWP21033795606



Welcome to [www.upswp.in](#). Your session (89121902286) information has been saved. Click 'Next' to proceed.

Next



Continuation of E-Payment

UPI Name	51
Debit/BI Name	ASHY KUMAR 5457040
UPIID Number	89121902286
UPIID Date	2022-07-25 16:24:43
Address	
Amount/Total	1200.00
UPI Pincode	49826
UPI QR Code	
Amount of Order	1200.00
UPI QR Code Number of the QR	89121902286

Proceed With Your Payment



SBI

Payment done successfully on 23-Oct-2022 16:28:07

Payment Status	Successful
UPI Reference Number	89121902286
UPI Debit/BI Name	ASHY KUMAR 5457040
UPIID Number	89121902286
UPIID Date	2022-07-25 16:24:43
Address	
Amount/Total	1200.00
UPI Pincode	49826
UPI QR Code	
Amount of Order	1200.00
UPI QR Code Number of the QR	89121902286

Proceed With Your Payment





47

Transaction Details :

Payment Reference No / Order No. :	UP01521081621585892
Status :	success
Payment From :	Yes Bank
Payment Mode :	NetBanking
Transaction Amount :	5000.00
Transaction ID :	1531638924
Transaction Date and Time :	2021-08-16 21:59:36
Entrepreneur ID :	UPSWP210337956
Unit ID :	UPSWP21033795603

Proceed to Next Action

49

BOREWELL 4

Nivosh Mitra
Single Window Portal and online services
Online Payment System for applications fee

Application No.	UP02216401011620
Application Fee	₹ 5000

Payment Mode: Direct Payment through the Payment Gateway Offline Payment through a Challan (P201607)

Payment Successful

Your transaction is successful
Sample Transaction Number: 12345678
For more information visit [www.nivoshmitra.gov.in](#)

Nivesh Mitra
Single Window Portal and online services
Online Payment System for applications fee

Application No.	UP02216401011620
Application Fee	5000.00

50



Transaction Details :

Payment Reference No./ Order No. :	UP01521081515110257
Status :	success
Payment From :	Yes Bank
Payment Mode :	NetBanking
Transaction Amount :	5000.00
Transaction ID :	1530168178
Transaction Date and Time :	2021-08-15 15:11:33
Entrepreneur ID :	UPSWP210337956
Unit ID :	UPSWP21033795604

Proceed to Next Action

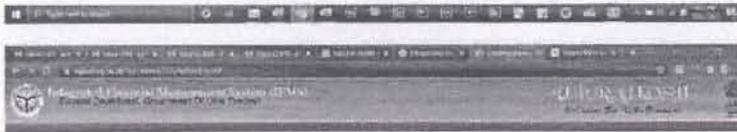
UPSWP21033795604

57



Website is required to be in a. Your status (01/01/2024) information has been saved. Click 'Next' to proceed.

Next



Confirmation of Payment

Name:

Display Name:

Child's Number:

Display Date:

Address:

Assignment Year:

Day Period:

Lesson:

Account no (JAKA):

Head Office (Address of the bank):

Printed with QR Payment



SBI

Payment entered successfully on 20-04-2024 16:33:07

Payment Status	
JAKA Number/Child's Number	0000000000
Display Name	0000000000
Class	0000000000
Lesson Title	0000000000
Head Office	0000000000
Bank Name	0000000000



BOREWELL 5

Nivesh Mitra
Single Windows Portal User of Other Feature
Link to Request System for application fee

Registration ID	SP1224815164262
Customer ID	SP1224815164262
AP ID	SP1224815164262
AP Name	SP1224815164262
AP Status	0000

2024 Payment History: SP1224815164262 | 2024 Payment History: SP1224815164262

Payment Successful

Your application is successful
Search Transaction No: SP1224815164262
Full Payment History: SP1224815164262

Nivesh Mitra
Single Windows Portal User of Other Feature
Link to Request System for application fee

Registration ID	SP1224815164262
Customer ID	SP1224815164262
AP ID	SP1224815164262
AP Name	SP1224815164262
AP Status	0000 00

**Transaction Details :**

Payment Reference No./ Order No. :	UP01521081515303962
Status :	success
Payment From :	Yes Bank
Payment Mode :	NetBanking
Transaction Amount :	5000.00
Transaction ID :	1530184214
Transaction Date and Time :	2021-08-15 15:31:29
Entrepreneur ID :	UPSWP210337956
Unit ID :	UPSWP21033795605

Proceed to Next Action

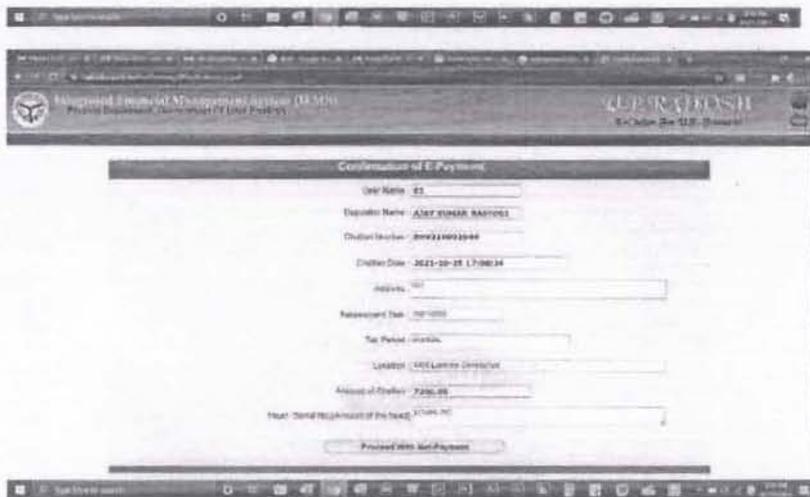
54

UPSWP21033795603



Welcome to upsweep.uzh. Your session (8621982828) information has been saved. Click 'back' to proceed.

Back



PAID SUCCESSFULLY

55

BOREWELL 6

Nivesh Mitra
28 April 1988 (Age: 36) (Gender: Male)
Email: nivesh.mitra@boreswell.com

Full Name	UP3421913154408
Username	UP3421913154408
DOB	28/04/1988
Gender	Male
Phone No.	91 98765 43210
Pin Code	5000

Profile Type: **UP3421913154408**

Profile Successful

Profile Updated Successfully

Profile ID: UP3421913154408

Profile Name: Nivesh Mitra

Profile Email: nivesh.mitra@boreswell.com

Full Name	UP3421913154408
Username	UP3421913154408
DOB	28/04/1988
Gender	Male
Phone No.	91 98765 43210
Pin Code	5000

56



Transaction Details :

Payment Reference No./ Order No. :	UP01521081515344698
Status :	success
Payment From :	Yes Bank
Payment Mode :	NetBanking
Transaction Amount :	5000.00
Transaction ID :	1530187239
Transaction Date and Time :	2021-08-15 15:35:14
Entrepreneur ID :	UPSWP210337956
Unit ID :	UPSWP21033795606

Proceed to Next Action

57

UPSWP21033795602



Warning: No matching record in your database. (UPI) (UPI) (UPI) information has been added. Kind. Thank you.

Next

Confirmation of Payment

User Name:

District Name:

District Name:

Cluster Code:

Address:

Nationalized Year:

Tax Paid:

Location:

Amount of Order:

Total:

Printed This Information

SBI

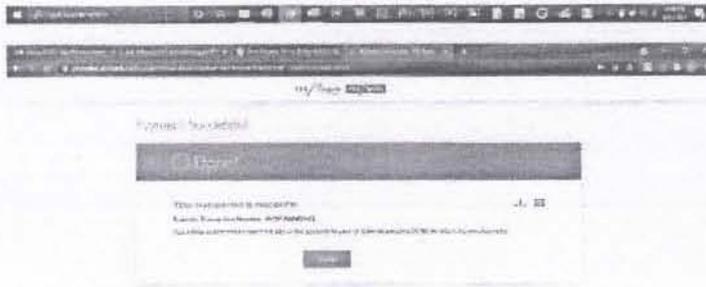
Payment Gateway on behalf of Bank SBI

Payment Order	
Payment Order Number	1000000000
Payment Number	1000000000
Payment	INR 3488.00
Payment Date	2021-10-20 10:20:00 AM
Name	Government of Karnataka
Bank Name	State Bank of India

Printed This Information



BOREWELL 7



59



Transaction Details :

Payment Reference No./ Order No. :	UP01521081515380854
Status :	success
Payment From :	Yes Bank
Payment Mode :	NetBanking
Transaction Amount :	5000.00
Transaction ID :	1530189802
Transaction Date and Time :	2021-08-15 15:38:29
Entrepreneur ID :	UPSWP210337956
Unit ID :	UPSWP21033795607

Proceed to Next Action

VAKALATNAMA

61

IN THE COURT OF BEFORE THE LD. NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH
NEW DELHI JURISDICTION

OA NO 438 OF 2022 2018

ARTI

In re:-

Petitioner or Plaintiff
or Appellant or Complainant

VERSUS
CENTRAL GROUND WATER AUTHORITY & ORS Defdt or Respt or Accused

KNOW ALL to whom these presents shall come that I/we AJAI KUMAR RASTOGI

be above named RESPONDENT No. 126 do here by appoint.

HENNA GEORGE, ADV - D/2401/2011
C-5, SECOND FLOOR, DEFENCE COLONY,
NEW DELHI-110024, MOBI 9810710957

Herein after called Advocate to be my/our Advocates in the above note a case and authorised them.

To act appear and plead in the above noted case in the court or in any other court in which the same may be tried of heard and also in the appellate courts including High Court:

To sign, verify and present pleadings applications appeals, cross objections or petitions for execution, review, restorations withdrawal compromise or other petitions Replies objections or affidavits or other documents as may be deemed necessary or proper in the said case in all its stages.

To file and take back documents.

To withdraw or compromise the said case or submit to arbitration any difference or disputes that may arise touching or in any manner relating to the said case.

To take out execution proceedings.

To deposit draw and received moneys cheques and grand receipts and things which may be necessary to be done for the progress and in the said case.

To appoint and instruct any other Legal Practitioner authorising him to exercise the power and authorised here by conferred upon the advocate when ever he may think fit to do so & sign the power of attorney on our behalf.

And/We undersigned do hereby agree to ratify and confirm acts done by the Advocates or his substitute in the matter as may our own acts as if done by me/us to all intents and purposes.

And/we the undersigned do hereby agree that in the event of the any part of the agreed by me/us to be paid to the Advocate remaining unpaid he shall be entitled to which draw from the prosecution would be entitled to the same.

IN THE WITNESS WHERE OF I/we do here upto sent may/our hand to these present the contents of which have been stood by me us.....24..... day of SEP. 2022

For RURBAN INTERCORP LLP

Auth. Signatory/Partner
CLIENT

Accepted

Henna



Proof of SERVICE

62

